[Shri Vasudevan Nair]

Shri Kelappan, have gone there, made enquiroes and issued public ments alleging dereliction of duty by the police. May I know whether Government have gone into that whether they propose to institute a judicial inquiry about the role of the police in this incident?

Shri Hathi: All that will be looked into.

Shri Vasudevan Nair: I am referring to the charge against the police.

Shri P. H. Bheel (Dohad): It is reported that the jatha was non-violent. In that case, why did police resort to firing and how can it be justified?

Mr. Speaker: That will be looked into during the inquiry.

12.10 hrs.

MOTION FOR ADJOURNMENT AND CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

MEETING BETWEEN SHEIKH ABDULLAH AND CHINESE PRIME MINISTER—(contd)

Mr. Speaker: Shri Swaran Singh to make a further statement on the reported meeting between Sheikh Abdullah and the Chinese Prime Minister, Mr. Chou En-lai, in Algiers to which his attention was called by Shri Hem Barua on the 1st April, 1965.

श्री मध लिमवे (म्ंगेर) : श्रध्यक्ष महोदय, इस पर जो मेरा एतराज है उसे श्राप सून लीजिये । नियम संख्या 197 के मातहत ग्राप उनको बारबार ज्यादा समय या अगली तारीख नहीं दें सकते, एक ही दका समय दे सकते हैं। इसलिये मेरा निवेन्न है कि मंत्री महोदय ध्यान स्नाकर्षण के जबाब में ग्रपना बयान न दें बल्कि स्वतंत्र रूप से दें। यह मैं इसलिये नहीं कह रहा हं कि मैं प्रक्त नहीं पूछ सकता हं। मेरा नाम इसमें Sheikh Abdullah and Chinese Premier (Adj. M. and C. A.)

है और मैं प्रश्न पूछ सकता हूं। लेकिन यदि स्वतंत्र रूप से बयान ग्रायेगा तो ग्रन्य सदस्यों को. जिन्होंने ध्यान ग्राकर्षण नोटिस पर हस्ताक्षर नहीं किये हैं, प्रश्न पूछने की सुविधा होगी। मेरी म्रापसे प्रार्थना है कि म्राप उनको स्वतंत्र रूप से भ्रपना निवेदन करने की ग्रनमति दें।

ग्रध्यक्ष महोदय : ग्रगर में यह बात करूं तो पहले मैं यह फैसला कर लुकि मेरा उनको वक्त देना नाजायज था भीर मैं एक ही दफे उनको वक्त देसकताथा। दूसरी दफेजो वक्त दिया वह गलती थी पहले मैं यह मान लं।

श्री मध लिनये : ग्राप चाई जो फैसला लीजिये, उस पर मझे कुछ कहना नहीं है। मैंने

मध्यक्ष महोदय: मेरा फँसला यह है कि मैं एक से ज्यादा बार भी वक्त दे सकता हं।

The Minister of External Affairs (Shri Swaran Singh): Mr. Speaker. Sir, on the 2nd April I had made a preliminary statement in reply to the Calling Attention Notice regarding Sheikh Abdullah's meeting with Prime Minister of China Mr. Chau En-lai, at Algiers. A further statement was promised by Government today.

Government have since had a full report from the Foreign Secretary. The Foreign Secretary arrived in Algiers on the 27th March and left on the morning of the 31st March after attending the meeting of the Standing Committee of the Afro-Asian Conference, Sheikh Abdullah also arrived in Algiers on the before March. a few hours Foreign Secretary's arrival. the 27th to the 31st March, very little notice of Sheikh Abdullah's visit was taken in the Algiers press and Radio. It was, however, known that Sheikh Abdullah, during this period, visited some officials of the Algerian Government.

On his own request, Sheikh Abdullah, accompanied by Mirza Afzal Beg, called on the Foreign Secretary on the morning of the 30th March, at our Ambassador's residence. Our Ambassador was also present for part of the time. Sheikh Abdullah spoke in his usual vein....

श्री बागड़ी (हिसार): जैसे स्नाप लोगों से बात किया करों थे, क्या उसी तरह से किया।

Shri Swaran Singh: He also claimed that he had not been saying anything in the course of his vist which he had not said in India. The Foreign Secretary told Sheikh Abdullah that his statements in London and Cairo, as reported, indicated that while he criticised India, he had not a word of criticism for Pakistan and that there was great resentment in India in regard to his attitude and utterances in foreign countries.

Sheikh Abdullah requested an endorsement on his passport for Pakistan. The Foreign Secretary told him that this question had been considered by Government and that it was not felt necessary or desirable for him to visit Pakistan at the present time and that, therefore, no such endorsement should be given.

Sheikh Abdullah gave no indication in his talk with the Foreign Secretary of the persons he was going to meet. He gave not the slightest hint that he had any idea of meeting Premier Chou En-lai. In fact, Premier Chou En-lai did not arrive in Algiers until some hours later on the 30th March.

According to our Embassy in Algiers, Sheikh Abdullah met Premier Chou En-lai on the evening of 31st March. We have no information whether the meeting was at Sheikh Abdullah's initiative or Premier Chou En-lai's, although I notice from a press statement in Cairo that Sheikh

Abullah himself requested for the interview.

There has been criticism that reports had not been received from Algiers from our Mission or from the Foreign Secretary who was there. The fact is that the Mission had kept us informed about the arrival known activities of Sheikh Abdullan in Algiers, regularly. Telegrams were sent by our Embassy on 28th March, 30th March and 1st April and there have been subsequent telegrams since. Sheikh Abdullah Premier Chou En-lai in the evening of 31st March. The Embassy came to know of it on 1st April and sent a cable the same day which was received here only on the afternoon of the 2nd April, after I had made the statement in the House

Shri Hari Vishnu Kamath (Hoshan-gabad): What is the reason? Was there any break-down of communication?

Shri Swaran Singh: The time of the transit is known.

No cable was received from the Foreign Secretary regarding the meeting between Sheikh Abdullah and Chou En-lai for the reason that this meeting took place after his departure from Algiers on the 31st March.

Sheikh Abdullah has, since leaving India, visited Saudi Arabia, U.A.R., U.K., France and Algeria. The pattern of his activities and utterances abroad is well-known. We are satisfied that the countries visited by him are friendly to us and their governments have not been influenced by Sheikh Abdullah into taking a position adverse to us. His meating Premier Chou En-lai and his accepting an invitation to visit China is extremely objectionable. Sheikh Abdullah's seeking Chinese support in regard to Kashmir which China has in-

7662

[Shri Swaran Singh]

vaded and parts of which it is illegally occupying, amount, in the Government's view, to a highly prejudicial act.

The Government have decided that all endorsements on the passports of Sheikh Abdullah and other members of his party, other than those necessary for the purposes of Haj pilgrimage, will be cancelled forthwith. The passports themselves will be valid only upto the 30th April, 1965 to enable them to complete the Haj. We are, as usual in such cases, informing all the governments concerned of this decision.

Shri Hem Barua (Gauhati) rose-

Mr. Speaker: Shri Madhu Limaye. His name is on the top so far as the adjournment motion is concerned. If he wants to say anything, let him say it.

Shri Hem Barua: What about the Calling Attention notice?

Mr. Speaker: If I admit the adjournment motion, then I will not allow the questions on the Calling Attention Notice. श्री मधु लिमये बतलायेंगे कि इसमें गवनंमेंट की क्या श्रसफलता है। उसका क्या कसूर है वह सिर्फ वही बतलायेंगे, बाकी बॉकयात में नहीं जायेंगे।

श्री मण्डु लिम्पे: सब से पहले बात तो यह है कि जब राज्य सभा में शेख भ्रब्दुल्ला के पासपोर्ट का मसला उठा था तो प्रधान मंत्री जी ने कहा था कि मुझे उसके बारे में कोई जानकारी नहीं है। यह 16 मार्च की बात है। 19 तारीख को राज्य सभा में फिर यह मसला उठा तब श्रीमती लक्ष्मी मेनन जी ने कहा कि चूंकि शेख ग्रब्दुल्ला ने अपने शार्यना पत पर काश्मीरी मुसलिम का जिक किया था और पासपोर्ट ग्रधिकारियों ने ऐतराज किया था, इसलिये इस मामले को

जो राष्ट्र कुटुम्ब सिवव हैं उनके पास, विदेश मंतं के पास भौग प्रधान मंत्री के पास भोजा गया । श्रीमती लक्ष्मी मेनन ने बार बार राज्य सभा में यह कहा है कि शेख साहब को पासपोर्ट देने का फैसला उच्चतम स्तर पर किया गया है। इस बात की श्रोर मैं पहले श्राप का ध्यान दिलाना चाहता हं।

अध्यक्ष महोदय: श्राप मेरा ध्यान उन बातों की भ्रोर....

श्री सचु लिसये: मैं प्राप को ग्रसफलता बतला रहा हूं। एक बार 16 तारीख को शास्त्री जी कहते हैं कि मुझे कोई खबर नहीं हैं, फिर 19 तारीख को श्रीमती लक्ष्मी मेनन कहती हैं उसके बारे में उच्चत्तम स्तर फैसला हुग्रा । इस सम्बन्ध में विशेषधिकार का प्रस्ताव जब मैंने दिया था तब ग्राप ने कहा कि मैं इसे उस रूप में नहीं उठा सकता । मैंने ग्राप की बात को माना। ग्रब मैं ग्रसफलताग्रों पर ग्रजं कर रहा हूं। ग्राप मुझे ग्रजं करने दीजिये, नहीं तो मैं बैठ जाता हूं।

श्राध्यक्ष महोदय: ग्रच्छा एक श्रसफलता हो गई, ग्रब दूसरी बात बतलाइये ।

श्री मधु लिमय: दूसरी बात मेरी विदेशी मुद्रा के बारे में हैं। जब कि सरकार जानती थी कि शेख साहब विदेशों में जा कर ऐसी बातें करेंगे जिन से देश को चोट लगेगी तो विदेशी मुद्रा के बारे में कम से कम जो नियम अन्य लोगों के बारे में लागू किये जाते हैं वह उनके बारे में भी लागू किये जाने चाहिये थे। उन का लागू न करना और आगे चल कर जो घटनायें घटने वाली थी उन का पहले से अनुमान न करना, मैं समझता हूं कि यह भी एक घोर असफलता सरकार की है।

तीसरी चीज यह है कि यहां पर मेरा ख्याल है कि श्री हम बरुमा ने मर्ज किया था..

M. and C.A.)

ब्राच्यक्ष महोबंद : इस तीसरी श्रसफलता को मैं समझ लेता हूं । श्रव श्राप हाउस से इजाजत मांगिये श्रपने ऐडजनैमेंट मोशन के लिये ।

Shri Ranga (Chittoor): What is the text of the adjournment motion that has been given?

Mr. Speaker: I will take the first one first. It reads:

"To discuss Sheikh Abdullah's meeting with Chou En-lai in spite of Foreign Minister, Sardar Swaran Singh's statement in Lok Sabha on 31st March, 1965 and the utter failure of the Government's policy in granting the passport and permission to 'Sheikh Abdullah to visit foreign countries."

श्री मधुलिमये : इस स्थान पर बहस के लिए मैं सदन की इजाजत चाहता हूं।

ग्रध्यक्ष महोदय : जो साहिबान इजाजत दिए जाने के हक में हों वे खड़े हो जाएं।

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): We object to it.

Shri Ranga: Before you go to that stage, should we not discuss the question whether it is. . . .

Mr. Speaker: No.

मैंने मिनिस्टर साहब को खड़े होते देख लिया या और इसीलिए कहा कि जो सेम्बरान इसके हक में हों वे खड़े हो जाएं।

जो साहिबान इसके हक में हों वे खड़े इही जाएं.....

...पचास नहीं हुए, इसलिए इसकी इजाजत नहीं दी जा सकती । श्रव जो कार्लिग अर्टोशन मोशन है उसके बारे में श्रीहेम बच्छा को क्या कहना है ?

.98(Ai) LSD-4.

Now, we shall take up the callingattention-notice, and Shri Hem Barua might put his question now.

Shri U. M. Trivedi (Mandsaur): On a point of order. In the course of his statement, the hon. Minister has said that the countries visited by Sheikh Abdullah are countries friendly to India. But can he make a statement about the friendliness of a country where at the air-port our reporters are caught by the neck and dragged out of the air-port? Can that country be called friendly? Will that not be a proper point to raise here?

Mr. Speaker: It is for Government, and not for me to give a decision upon.

An hon. Member: Where did it happen?

Shri U. M. Trivedi: In Cairo.

Mr. Speaker: Now, Shri Hem Barua. Questions should be only for clarifications, and they should be small short and precise.

Shri Hem Barua: The question cannot be short; it will be slightly long but then it will be a shooting one.

On the one hand, the Foreign Minister of Pakistan says that Pakistan is offering a passport to Sheikh Abdullah for he is not an Indian citizen but a Kashmiri Muslim; on the other hand, quarters close to the plebiscite front have said that Sheikh Abdullah's passport given to him by the Indian Government permits him to go to China and it needs no endorsement; it permits him to visit all the countries in the world except Portugal.

In the context of this tangled measure of confusion and political betrayal, may I know (a) the reaction of Government to the statement or announcement made by the Foreign Minister of Pakistan that Pakistan is willing to give a passport to Sheikh Abdullah to enable him to visit

(Shri Hem Barua)

China, and (b), whether it is a fact that the Indian passport given to Sheikh Abdullah is an omnibus one and permits him to visit China also, and (c) whether our Government have lodged any protest with the Algerian Government for playing host to Sheikh Abdullah, thereby giving him an opportunity to indulge in anti-Indian propaganda and at the same time bearing the expenses as for a State guest....

Mr. Speaker: There would be one difficulty. I might just tell the hon. Member about that. If the answer is not precise, I shall not be able to compel the hon. Minister to give a precise answer, when the question is so long, involved and long-winding. If the hon. Minister answers only a part of that, that alone would sacrifice.

Shri Hem Barua: No, I have only put parts (a), (b) and (c) in my question and the hon. Minister is intelligent enough to answer all of them; I know that.

Shri Swaran Singh: We have seen the statement of the Foreign Minister of Pakistan where he has said that Pakistan would be prepared to give a passport to Sheikh Abdullah. It is for Sheikh Abdullah to decide as to whether he wants to accept Pakistani nationality and wants to get a passport from them, and if he does that, then he does something which is......

Shri Hem Barua: May I point out ...

Mr. Speaker: Order, order. The hon. Minister might be allowed to give his reply.

Shri Hem Barua: The Pakistan Foreign Minister says that Sheikh Abdullah is not an Indian national.

Shri Swaran Singh: The hon. Member wanted to know our reaction, but he is not prepared to listen to our reaction. M. and C.A.)

If he takes that step, then he takes the consequences, and we know how

to deal with it.

The second question that we had

asked was this. The hon. Member had talked of confusion and political betrayal....

Shri Hem Barua: No, it was not that. I said 'quarters close to the plebiscite front'.

Shri Swaran Singh: There may be confusion in the mind of the hon. Member, but there is no confusion on this side, I can assure him of that.

Shri Hem Barua: You are confused: totally; do not talk rot. (Interruptions).

Mr. Speaker: Order, order; motives should not be attributed. This is to much....

Shri Hem Barua: You are confused; you are betraying the interests of the country. Here is a group of people who are betraying the interests of the country and who are saying that there is confusion on our side....(Interruptions).

Mr. Speaker: Order, order. Motives should not be attributed. This is too much. This cannot be tolerated.

Shri Swaran Singh: I strongly object to any such thing. Merely because he shouts, it does not mean....

Shri Hem Barua: I am very clear in my mind, so far as Sheikh Abdullah is concerned.

Shri Swaran Singh: I must make it clear that we cannot listen to this sort of thing. It is absolutely against the spirit of any parliamentary sys-

Shri Hem Barua: When I talked of confusion and political betrayal I was

talking of betrayal by Sheikh Abdullah. But here is a man who thinks like this, and if he thinks that the cap fits him, let him put it on....

Shri Harish Chandra (Jalore): Can this go on in this manner? The hon. Member is saying 'Here is a man' and all that. He has only the right to say that Government are confused; and Government have no right to tell him that his question is confused. What is all this about? It is for you to consider. Nobody will tolerate this kind of thing.

Shri Hem Barua: When I was referring to confusion and political betrayal, I was not referring to Government but to Sheikh Abdullah. (Interruptions).

Mr. Speaker: Order order. Would he not obey my orders? Let him resume his seat....

Shri Harish Chandra Mathur: At least, there should be respect for each other.

Mr. Speaker: The hon. Member should resume his seat. Would he continue in this manner, flouting the authority of the Chair?

I am asking him again and again to listen patiently, but he is not doing that; he is not prepared to listen at all. He had put such a long question....

Shri Hem Barua: I said that Sheikh Abdullah was confused. Why should the hon. Minister think that I had said that he was confused?....

Mr. Speaker: Order, order. I cannot allow things to go on in this manner. He should listen patiently.

Shri Hem Barua: I did not say that the hon. Minister was confused. I said that Sheikh Abdullah was confused.

Shri N. C. Chatterjee (Burdwan): What Shri Hem Barua was suggesting was that Sheikh Abdullah was

guilty of political betrayal. But the hon. Minister had misunderstood him.

Shri Hem Barua: After all, this is the Indian Government.... (Interruption).

Mr. Speaker: Order, order.

The hon. Member must realise that even if he had said that Sheikh Abdullah was confused, and he had referred to Sheikh Abdullah, still if the hon. Minister says that if there is any confusion then it is on the other side, what objection should I take to it? Is it not usually said here that the one side is confused or the other side? Is it something very extraordinary which has been said just now? Why should there be so much of excitement at this moment on this simple answer?

Shri N. C. Chatterjee: Both are confused.

Mr. Speaker: Both are confused? Then he is all right in what he says.

Shri Swaran Singh: This answers part (a) of his question after the long preamble.

In part (b) of his question, wanted to know whether the passport that had been issued to Sheikh Abdullah was an omnibus one and whether on that passport he had got the facilities for travel to China. I might say that that is incorrect, and for the information of the hon. Member, I would refer him to the detailed reply that I have given to a starred question today, wherein all these facts are clearly stated, starred question No. 742; there I have mentioned the countries for which his passport is endorsed; and the names of China and Pakistan are not there; there is no omnibus passport as has been mentioned by Shri Hem Barua.

Shri Hari Vishou Kamath: Did he, in his application for a passport, ask for an endorsement for China or not?

Shri Swaran Singh: He never made any application and he never suggested at any stage either in writing or orally that he wanted to go to China.

Part (c) of his question was whether we had protested to the Government of Algeria. I would strongly appeal to him and to other Members of this House that our relations with the Government of Algeria are very friendly. There is no question of protesting to Algeria. Algerian Government has adopted a correct attitude. And if I may say so, all this publicity is given here only, but in the Algerian press, very little notice was taken of it. President Ben Bella and the Foreign Minister of Algeria did not even grant him an audience. It is true that at social function Sheikh Abdullah did have some chat with President Ben Bella but no interview even granted by President Ben Bella or by the Foreign Minister.

You must have seen, Mr. Speaker-I am sure hon. Members must also have seen-that the Algerian Ambassador to India made a very clear statement that the Government Algeria is not at all involved in what Sheikh Abdullah has been saying. In the face of all this, I would appeal to hon. Members not to say which might even in the degree impair our friendly relations with a country like Algeria.

भी किशन पटनायक (सम्बलपूर) : अध्यक्ष महोदय, शेख अब्दुल्ला को लेकर स्वर्गवासी श्री नेहरू के ग्रातिम दिनों में भारत. पाकिस्तान के बीच एक व्यापक मैत्री की कोशिश चल रही थी जिसके कि ग्रन्दर भारत. पाकिस्तान के बीच महासंघ ग्रादि प्रकार, प्रकार के समाधानों के ऊपर चर्चा चल रही ी, फिलहाल वह सब ग्रभी बन्द हो गई है या ो कोशिश को ढीला कर दिया गया है तो मैं जानना चाहता हूं कि इस वक्त सरकार के पास कश्मीर ग्रीर पाकिस्तान के सम्बन्ध के बारे में कोई व्यापक भ्रौर ठोस नीति या कदम है या नहीं, भ्रगर हो तो उसको बतला

Sheikh Abdullah and

Chinese Premier (Adj. M. and C. A.)

भ्रध्यक्ष महोदय : अब यह तो दूसरा सवाल है।

श्री किशन पटनायक : ग्रध्यक्ष महोदय, यह दूसरा सवाल नहीं है, शेख ग्रब्दल्ला को लेकर हो रहा है....

श्रध्यक्ष महोदय : मैं इसकी इजाजत नहीं देता ।

भी मध् लिमये : ग्रध्यक्ष महोदय, यह जो सारी घटनाएं हो रही हैं उनके पीछे सव से बड़ा कारण यह है कि चीन के बारे में हमारी नीति साफ़ नहीं है तो मैं जानना चाहता हं कि क्या सरकार चीन के साथ जितनी उसकी परानी संधि है उन को समाप्त कर के. कोलम्बो म्रादि प्रस्ताव, जिनको कि भारत सरकार ने माना है, उन प्रस्तावों को भी समाप्त कर के चीन के साथ कटनीतिक सम्बन्ध तोड़ देगी भीर जैसे कि चीन कह रहा है कि फलां फलां हिन्दुस्तान के हिस्से के स्वयं निर्णय के श्रधिकार को हम मानते हैं तो मैं जानना चाहता हं कि क्या यह सरकार तिब्बत की स्वतंत्रता को भी इस वक्त मान्यता देने के लिए तैयार है भौर चीन का मकाबला करने के लिए फ़ारमसा की वर्तमान सरकार को फारम्सा की सरकार के रूप में मान्यता देने भ्रौर उसके साथ सम्बन्ध कायम करने के लिए भी तैयार **a** ?

ग्रध्यक्ष महोदय : यह सवाल मीजदा कार्लिंग ग्रटेंशन नोटिस के बाहर है।

श्री मध् लिमये : यह सारी जो घटनाएं हो रही हैं उनका सम्बन्ध शेख ग्रब्दुल्ला की चाऊ ऐन लाई के साथ जो मुलाकात हुई है उससे है इसलिए उसका स्पष्टीकरण होना बाहिए। मेरा इतना ही निवेदन है कि असल

M. and C. A.)

मामला शेख अब्दुल्ला और चाऊ ऐन लाई की मुलाकात का है, चीन चूंकि हमारे अंदरूनी मामलों में हस्तक्षेप कर रहा है तो उसका मुकाबला करने के लिए इन नीतियों की सफ़ाई करना आवश्यक है। इसलिए मैं मंत्री महोदय से जानना चाहता ह

सध्यक्ष महोवय : इस कोलिंग ग्रटेंशन में वह सब नहीं भाता है । श्री बनर्जी ।

डा॰ राम मनोहर लोहिया (फर्रुखाबाद) : ग्रम्यक्ष महोदय,.....

ग्रध्यक्ष महोदय : मैंने श्री बनर्जी को बुलाया हम्रा है ।

डा० राम मनोहर लोहिया : इस सम्बन्ध में मुझे बाद में बोलने दें ।

म्रध्यक्ष महोदय : जिनके कि नाम यह नोटिस है उन्हें मैं बुला रहा हूं।

डा॰ राम मनोहर लोहिया: तब व्यवस्था के प्रका के रूप में पूछना पड़ेगा।

मध्यक महोदय : पूछिये ।

डा॰ राम मनोहर लोहिया: मत्री महोदय ने श्रपने ज्यान में एक शब्द का इस्तेमाल किया है "प्रेजीडुशियल ऐक्ट", एक राज्य के खिलाफ़ काम, सब शेख प्रब्दुल्ला अकेले तो यह नहीं कर सकते, वे किसी के साथ हो कर ही तो कर सकते हैं, चीन के साथ होकर कर रहे हैं इसलिए चीन के बारे में श्रमर स्नाप कोई सवाल खत्म कर देते हैं तो शेख अब्दुल्ला तो स्रकेले हवा में लटके रहे जाते हैं।

ष्रध्यक्ष महोदय: अब मैं अगर इस बात को चीन के साथ लूं कि उनके साथ कर रहे हैं तो चीन और पाकिस्तान के सारे सवाल आ जायेंगे क्योंकि पाकिस्तान के साथ यह सीऐटो और सेंटो के भी मामले साथ में लगे हुए हैं और वें भी साथ में लिये जांय तो इस तरह से तो यह सिसिला चलता ही चला जायेगा इसलिए हम उसमें नहीं जा सकते हैं। मौजूदा जो कोलिंग ग्रटेंशन नोटिस है उसमें यह नहीं श्राता है।

डा॰ राम में हर लोहिया: वह सारा सिलसिला एक ही है और अगर मुझे इजाजत दीजिये तो मैं बतला सकूंगा। यह शास्त्री जी सारे देश को तबाह कर रहे हैं। वे हंस रहे हैं। और भाई श्री सत्य नारायण सिंह ग्राप हुं: इन्हें समझाइये।

Shri S. M. Banerjee (Kanpur): May I invite the attention of the hon. Minister to a news item appearing in the Hindustan Times to the effect that during his stay there, Sheikh: Abdullah himself is understood to have rang up Shri Jha and met him. He explained his statement and meeting with the Chinese Premier, Chou En-lai. I would like to know whether it was in the knowledge of Shri Jha, and whether Sheikh Abdullah had made it abundantly clear that he was going to meet Mr. Chou: En-lai? If so, what steps were taken by Shri Jha in advance, when: he knew it, to persuade him not to do so or tell him that he was doing something which was not in the interest of the country? I would liketo have a clear answer.

Mr. Speaker: This reply have been given.

Shri S. M. Banerjee: This has not been answered.

Shri Swaran Singh: I made a clear statement that no mention at all was made when Sheikh Abdullah met our Foreign Secretary, Shri C. S. Jha, that he was going to meet Mr. Chou. En-lai or that there was any likelihood of any such meeting.

Shri S. M. Banerjee: Here the news item says that he rang him up . . .

Mr. Speaker: The Minister denies all that.

Sheikh Abdullah and 7674 Chinese Premier (Adj. M. and C. A.)

Banerjee itself shows how difficult and bad it is to take action on merely on the basis of a pres report. Therefore, it was necessary for us to have the clear facts before we took a decision. That decision has been taken. There is no question of pressurisation.

As regards Shri Daji's questions, he asked whether Government was not aware that Shri Jha was not in Algiers when the meeting took place. We were not aware that he was not present because we did not know the time of the meeting between Premier Chou En-lai and . . .

Shri Daii: The whole country and Parliament was kept waiting. Is this how Parliament should be treated?

Shri Swaran Singh: It is a fact. and I have mentioned this in the main statement, that he did meet the foreign office officials of the Government of Algeria and he also met Sheikh Abdullah. Even in retrospect, I can say it was necessary for us to wait for Shri Jha's return so that we might place the entire facts before the House.

As regards the second point he made, about his sojourn, his programme had already been finalised. We must also remember that the air services to Algiers are via Europe. There are no direct flights, and if he stopped over to take the plane, there is no question of any sojourn.

Shri Daii: Let him not avoid the questions. You always insist on a clear reply.

Shri Swaran Singh: I would like that the hon. Member should not unnecessarily say things against people who have not got the right to come here and defend themselves. These are matters of detail.

The third question that has been put is. . . .

Shri Daji (Indore): Though it is a fact that after two or three days of anxiety expressed in the House, the Government has been pressurised into an action which is more decisive than its performance in the days previous to that, I would like to know (1) whether Government was not aware of the fact that Shri Jha would be leaving Algiers before the meeting between Abdullah and Mr. Chou En-lai, which made it say that he would first-hand information about meeting; (2) whether when the entire country and Parliament was waiting for Shri Jha to arrive, he sojourned at Vienna and Beirut, whether the Government was aware would break journey at these places, when the whole House and the couninformation; try were waiting for and (3) whether the Embassy knew nothing of the visit, even after the visit, and could send a cable only on the 1st and not earlier. . . .

Mr. Speaker: That is what he said.

डा० राम मनोहर लोहिया : सिर्फ प्रखबारों से हो पता चलता है कि यह संस्कार है वरना यह सरकार है हो नहीं।

Shri Daji: Why? That is what want to know.

Lastly, as the matter has agitated the country, I request you to direct him to lay the passport on the Table of the House so that we can examine

Shri Samnani (Jammu and mir): Why not Sheikh Abdullah himself?

Shri Swaran Singh: I do not accept that we have been pressurised to make a clear statement. The only thing we wanted to avoid-and would repeat, we would avoid-is to take action on the Basis of press statements. The question of Shri Shri Ranga: The second question itself has not been answered properly.

Shri Swaran Singh: . . . about the meeting. I have said in the statement that the fact of this meeting between Mr. Chou En-lai and Sheikh Abdullah did not appear in the Algerian press. It was not even on the Algrian radio, but somehow or other we have taken greater notice of this fact.

श्री सबु लिसये : सरकार के दूतावास करते क्या हैं ? जब सरकार ग्रखबारों से सब सूचना लें रही है, तो फिर वह ग्रपने दूतावासों को बन्द कर दे ।

ब्रध्यक्ष महोवय: पालियामेंट में काम करने का यह कोई तरीका नहीं है कि जो मेम्बर खड़े हो कर जबाब दे रहा है, दरिमयान में खड़े हो कर उस को टोका जाये। ग्रगर किसी वक्त इन्ट्रप्शन का कोई लफ़्ज निकल जाये, तो वह तो समझ में ग्रा सकता है, लेकिन यह क्या तरीका है कि जब कोई दूसरा बोल रहा है, तो बार-बार रुकावट डाली जाये?

डा॰ राम मनोहर लोहिया: यह सरकार चल रही है या नहीं, इसका पता सिर्फ ग्रख़बारों से ही चलता है वर्ना यह सरकार नहीं चल रही है।

प्राध्यक्ष महोदय : इस वक्त सरकार के चलने से कोई ताल्लुक नहीं है । माननीय सदस्य यहां काम चलने दें । मैं यह बर्दास्त नहीं कर सकता कि यहां पर बार-बार रुकावट डाली जाये ।

Shri Swaran Singh: I have given all the relevant facts about the issue of the passport.

Shri Daji: On a point of protection.

My question has not been replied. You always insist on a clear reply. It is not a question of changeover of planes.

Mr. Speaker: I will put the question. The question is whether Shri Jha stayed at those places for the time that was required to catch the next plane only, or whether he had a programme there to stay and did some official work or non-official work, whatever it be.

Shri Swaran Singh: The programme was known to us even beforehand, and we did not send any instructions to him that he should change his programme.

Shri Daji: I want your protection. I rise on a point of order, and on a point of privilege. After ail, the entire Parliament and the entire nation was told that Shri Jha would be coming that evening or the next morning. The entire nation was almost held to ransom and was expecting Shri Jha to come back. Parliament was re-Government peatedly told that the could not move in a important matter like this without his arrival, that they were not able to move till he came back. In view of this, I say Parliament cannot be treated in this way. The impression given was that he was coming post haste, and now we are told that for two days he was allowed to sojourn, doing shopping and all that.

Mr. Speaker: Order, order. No unnecessary motives should be imputed. How does he know it was for shopping?

Shri Daji: There was no other busi-

Mr. Speaker: I would not allow unnecessary imputations.

Shri Ranga: I would like to make a submission. The other day, as you know, I took some part in helping the Government in our common effort to

7678

[Shri Ranga]

persuade you to grant time for the Government to obtain information from Shri Jha on the ground that Shri Jha was speeding tack India, and that he would able to give full information. Now that he has come back, it looks as if the additional information he has given does not seem to be much. Anyhow, he has come back. Was it right for the Government, in regard to its duties towards this Parliament and its responsibilities, that it should not have taken any special stops to make him aware of the urgency of this question, to ask him to cancel his other engagements which had already been fixed; plaining to the Governments cerned the reasons why he would be obliged to cancel his engagements. and come over here expeditiously and give that information to Government? Merely because House was good enough, in its largeheartedness, to give them three days time, was it right for the Government to have been so dilatory and so unconscious of its duties towards the nation and towards this House, that it should have the termerity to come to this House and now say boldly that they did not give any special instructions to him to come over to Endia immediately?

Mr. Speaker: Whatever that might mean, I could only get this answer. Government have said that they have not given any instructions.

shri Ranga: I am not concerned about the answer. I am addressing it as a matter of privilege also, as a matter of decencies in this House, whether this Government has shown proper respect to this House and to the Speaker.

Mr. Speaker: If a matter of privilege is brought before me, I will see whether on merits it stands.

Shri Ranga: It is open to you to make a remark agreeing with us

that it was wrong of the Government not to have given special instructions.

Mr. Speaker: At this moment I cannot express myself,

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur-Shastri): I do not want to say any-thing about what Shri Jha did on hisway back to India.

Shri Ranga: You ought to apologise to the House.

Shri Lal Bahadur Shastri: No, there is no question of any apology as such, but the point is that the Foreign Minister said that the Foreign Secretary would be arriving here either that evening or the next morning, and Shri Jha arrived here as was indicated by the Foreign Minister.

Then, the second thing is that there were two intervening days. They were holidays, Saturday and Sunday. If the House was sitting on Saturady, certainly the Foreign Minister would have made the statement on Saturday itself. Therefore, it is not quite fair to suggest that we unnecessarily delayed it for three days. It was because the House did not sit for two-days.

Shrimati Renu Chakravartty (Barrackpore): May I submit toyou that according to the statement of the Minister of External Affairs, on 31st March, Shri Jha left and actually the meeting between Mr. Chou-En-lai and Sheikh Abdulla took place after that. Would it not have been: in the rightness of things for the Government to instruct him that heshould find out all the details and come here, instead of going for threedays along the route back to India? That is the main point. It is not & question of Saturday or Sunday or anything else. The point is he should have felt it necessary to stay an extra day in Algiers, collect all the information and not have taken three

की सक्तपाल सिंह (कैराना): इसी सदन में माननीय विदेश मंत्रः ने यह कहा था कि मेख अन्दुल्ला ने अपरी नैकर्नेलिटी बमाये "हिन्दुस्तानी" के "काश्मीरी मुसलमान" लिखः हं। मैं यह जानना बाहता हूं कि मेख अन्दुल्ला के साथ उस के जो बीर दौस्त गये हैं, उन्होंने अपनी नैकर्नेलिटी क्या लिखी हैं— आया "हिन्दुस्तानी" लिखी है या "पाकिस्तानी मुसलमान " लिखी है।

days to come here. That is the point,

प्रध्यक्ष महोदयः यह सवाल कार्लिग एटेन्शन नोटिस से ताल्लुक नहीं र**ख**ता है। श्री प्रकामवीर शास्त्री।

श्री प्रकाशवीर झास्त्री (विजनीर) : माननीय सदस्य के सवाल का जवाब ग्राना वाहिये।

श्रध्यक्ष महोदय: मैंने उस की इवाजत नहीं द है। माननीय सदस्य श्रपना सवाल पुछें।

श्री प्रकाश्ववीर शास्त्री : उन के सवाल का जवाब दिया जाना चाहिये। श्राव्हिर वें लोग भी भेखा श्रब्दुल्ला के साथ गये हैं।

श्री बागड़ी: इस सवाल का जवाब दिया जाना चाहिये।

प्रध्यक्ष महोवय : माननीय सदस्य के दिमाग में कालिंग एटेन्सन नोटिस के साथ साथ एडजर्नमेंट मोशन भी चल रहा है । मेरे सामने कालिंग एटेन्सन नोटिस है और मैं उसी को ले रहा हूं । माननी य सदस्य जिन दूसरी बातों को पूछना चाह ते हैं, लाजिमी तौर पर मैं उन को छोड़ रही हूं ग्रीर उन की इजाजत नहीं दे रहा हूं । माननीय सदस्यों को इतने मौके मिले हैं,

जब कि वें पूछ सकते थे कि दूस रे ग्रादिमयों के पास पोर्ट्स में क्या लिखा था। ग्रीर भी ऐसे मौके ग्रायेंगे।

श्री यशपाल सिंह: श्रगर सरकार इस सवाल का जवाब नहीं देना चाहती है, तो मुझे दूसरा सवाल पूछने की इंजाजत दी जाये।

श्रध्यक्ष महोदय : अगर माननीय : सदस्य पहला सवाल ऐसा पूछें, जिस का कालिंग एटेन्शन नोटिस से कोई सम्बन्धः न हो, तो दूसरा सवाल पूछने की इजाजत कैसे दी जा सकती है ?—वह जो पूछाना: चाहते हैं, पूछ लें।

श्री यशपाल सिंह : दो दिन पहले यह बात कही गई थी कि हम किंकत्तंत्र्य- विमूद्ध हैं— श्री श्री एट ए सास ह्याट टुडू। मैं यह जानना चाहता हूं कि इन ४६ घंटों में सरकार ने इस बारे में क्या निश्चय किया है कि किस तरह से श्रेष्ठ ग्रब्दुल्ला को वापस बुलाया जायेगा श्रीर किस तरह से उस का पासपोर्ट जब्त किया जायेगा।

श्राष्ट्र<mark>यक्ष महोदयः यह बता दिया गयाः</mark> है।—श्री प्रकाशवीर शास्त्री।

श्री प्रकाशबीर शास्त्री : विदेश मंती के आज के वक्तल्य भीर तीन दिन पहले के वक्तल्य भीर तीन दिन पहले के वक्तल्य भीर तीन दिन पहले के वक्तल्य भीर तीन होता है । पहले उन्होंने अपनी सफ़ाई देते हुए यह कहा था कि मुझ से पहले जो विदेश मंत्री थे, वही शेख अब्दुल्ला को पासपोर्ट दे चुके थे और जो पहला पासपोर्ट पाकिस्तान के लिए था, उसी में भीर कुछ देश बढ़ाये गये। विदेश मंत्री ने अपने वक्तल्य में स्पष्ट कहा है कि विदेश सेकेटरी, श्री झा, को शेख अब्दुल्ला ने कहा कि इस में पाकिस्तान को भी इन्क्लूड कर दिया जाये। जिस के लिए उन्होंने अपना निषेध

7682

[श्री प्रकाशवीर शास्त्री]

किया: मैं जानना चाहता हं कि पहला पास्पोर्ट जो पाकिस्तान जाने के लिए शेख ग्रब्दल्ला को दिया गया था क्या उसी पास्तोई के ऊरर ये और देश बढाये गये या कोई दूसरा पास्पोर्ट दिया गया क्या विदेश मंत्री यह भी बतायेंगे कि जैसा शोख ग्रब्दल्ला ने लंदन में कहा है कि उन्होंने ग्रल्जीरिया जाने से पहले प्रधान मंत्री जी को एक पत्न लिखा है, क्या यह सही है? यदि हां, तो उस पत्न में क्या क्या बातें लिखी 青?

Meeting between

ग्रध्यक्ष महोदय यह सारी चीज यहां पर अब कैसे आर सकती है। मैं शास्त्री जी से कहंगा कि जो कालिंग एटेंशन नोटिस के लफज हैं, उनको वह देख लें। उस में यह लिखाहम्राहै।

"call the attention of the Minister of External Affairs to the reported meeting between Sheikh Abdullah and the Chinese Prime Minister, Mr. Chou En-lai, in Algiers.3

ग्राप बाकी चीजों को इस में कहा से ला सकते हैं ?

श्री प्रकाशबीर शास्त्री: मैं स्पष्ट बात कह रहा हं। प्रधान मंत्री जी को जो चिटठी उसने लिखी है उस में चाऊ एन लाई के साथ ग्रपनी मलाकात का कोई जित्र किया है या नहीं किया है ? उस चिटठी में क्या है?

दूसरी चीज यह है कि ग्रभी उन्होंने कहा कि उन्होंने विदेश सचिव से यह कहा कि इस में पाकिस्तान और बढ़ा दिया जाये। मैं जानना चाहता हूं कि जो पाकिस्तान वाला पास्पोर्ट है उसी को बढ़ाया गया है ्या नया पास्पोर्ट उनको दिया गया है ? दोनों चीज परस्पर विरोधी इन्होंने कही . .

ग्रम्यक महोदय : मैंने बहुत दफा कहा है कि अगर किसी मिनिस्टर या किसी मैम्बर के बयानों में कोई विरोध पाया जाय तो वह विरोध इस तरह से दर हो सकता है कि मैम्बर साहब जिस को विरोध कहें बहलिख रमझेभेजदें। ग्रीरमें उनसे भी पूछ लुंग। दोनों की स्टेटमेंट हो जायेगी ग्रीर टेबल पर मैं रखवा दंगा । इससे अधिक नहीं हो सकता है । अगर आप मैटर ग्राफ प्रिफविलेज बनाना चाह तो वह बनता नहीं है। इसके बारे में बहुत दफा स्पीकर ने फैसला दिया है।

जो चिटठी लिखी थी उस में क्या यह लिखा था कि उनका इरादा मिलने का 훍 ?

श्री लाल बहादर शास्त्री: जी नहीं, जो चिटठी उन्होंने भेजी उस में चीन का कंई भी किसी तरह का भी जिक्र नहीं है।

प्रकाशवीर शास्त्री: नया है उस चिट्ठी में ? क्यों ग्राप छिपाना चाहते ž ?

श्री राम सेवक यादव (बाराबंकी) : काश्मीर के एक मंत्री मध्य पूर्वी देशों में यात्रा पर गये थे। वहां से लौटने के बाद क्या उन्होंने इस बात की सूचना भारत सरकार को दी कि वहां पर शेख के स्वागत की तैयारियां हो रही हैं। भ्रौर उनको वहां जाने का पास्पोर्ट दिया जाना उचित नहीं होगा, क्या यह बात सही है ?

Shri Swaran Singh: No, Sir; Minister of the Jammu and Kashmir Government ever said that it would not be good to give a passport to Sheikh Abdullah.

श्री राम सेवक यादवः इस ग्राधार पर पास्पोर्ट ग्रौर इस ग्राधार पर भी कि उनके वहां पर स्वागत की तैयारियां हो रही उनको पास्पोर्ट न दिया हैं. इसलिये जाये। य दोनों बातें हैं।

Shri Swaran Singh: Now we know in retrospect. There was no preparation for any reception. All the reception is here, not there.

श्री राम सेवक यादव ग्रध्यक्ष महोदय,:....

ग्रध्यक्ष महोदय: ग्राप बैठ जाइये।

श्री राम सेवक यादव : प्रश्न यह महीं है कि उनके स्वागत की तैयारियां वहां हो रही थीं । क्या काश्मीर के किसी मंत्री ने इसकी सूचना दी थी कि स्वागत की तैयारियां हो रही हैं या नहीं ?

प्रध्यक्ष महोदय : बार बार कहा है कि नहीं । फिर भी ग्राप खड़े हो कर कहते जाते हैं कि सवाल का जवाब नहीं ग्राया है। वह कह रहे हैं,नहीं, नहीं, नहीं।

डा० राम मनोहर लोहियाः स्वागत की तैयारियां हो रही थीं या नहीं, यह सवाल नहीं है जिस पर इत्तिला मांगी गई है कि किसी मंत्री ने काश्मीर के इनको यह इत्तिल दी थी कि वहां उनके स्वागत की तैयारियां हो रही हैं!

Shri Swaran Singh: No, Sir; no ग्राध्यक्ष महोदय: ग्राव बतायें कि आगे मैं चलं?

श्री हुकम चन्द कछवाय: क्या सरकार के ध्यान में यह बात ग्राई है कि फांस न्यूज एजेंसी के श्री ग्राण नेपाल, चीन, पाकिस्तान , लंका, ग्रादि सभी देशों में जा कर शेख मन्दुल्ला को काफी प्रोत्साहन दे रहे हैं ग्रीर काफी समाचार भारत विरोधी छप रहे हैं ग्रीर उनका काम ही यह है कि इस तरह के समाचारों यो छपवाना ? क्या यह बात भी सही है कि शोख मन्दुल्ला जब जेल

से छूटे तो छुटने के बाद उन्होंने यह कहा था कि पाकिस्तान श्रौर भारत के सम्बन्ध ग्रच्छे होने चाहिये क्योंकि चीन का खतरा सामने है ? चीन के खतरे के कारण ही क्या उन्होंने यह नहीं कहा था कि भारत भौर पाकिस्तान के सम्बन्ध सुधरने चाहियें ? सरकार ने उनको विदेश जाने की इजाजत दी ग्रीर वहां जा कर उन्होंने चीन के साथ सम्बन्ध जोडे। इन सब बातों को देखते हए क्या सरकार ग्रपनी गलती को महसूस करती है कि क्यों इनको यह पास्पोर्ट दिया गया ? शेख ग्रब्दुल्ला ने विदेश जाने के लिए दो लाख रुपये की विदेशी मुद्रा मांगी थी श्रीर उसे "पैतीस हजार की दी गई मैं जानना चाहता हं कि दो लाख रुपये उनके पास कहां से म्राये [?]

ग्रध्यक्ष महोदय : इस सवाल[ं]से इसका बिल्कुल कोई सम्बन्ध नहीं है ।

श्री हुकम चन्द कष्ठवाय : फ़ांस की न्यूफ़ एजंसी .-----

ग्रध्यक्ष महोदय: ग्राप बैठ जायें।

श्री हुकम चन्द कछवाय: इस हाउस में श्री दिनेश सिंह, उपमंत्री, ने उनको वानिंग दी थी ग्रीर कहा था....

ग्राप्यक्ष महोदय : ग्रब ग्राप बैठ जाये ।

श्री हुकम चन्द कछवाय : दो लाख रुपये की विदेशी मुद्रा मांगी थी

श्री रामेश्वरानन्द (करनाल) : ग्रध्यक्ष महोदय....

श्री हुकम चन्द कछवायः हमारे प्रक्नक्याइसी तरह से टाले जायेंगे?

ग्राध्यक्ष महोदय : ग्राप बैठ जाइये ।

श्री हुकम चन्द्र कछवाय : उत्तर न ग्रासकताक्या?

7686 M. and C. A

श्री रामेववरानन्द : मेरा व्यवस्था का प्रश्न है... (इंटरप्झंच)

महोदय : क्या व्यवस्था पड गई?

श्री रामेश्वरानन्द : यह हल्ला तो बन्द होना चाहिये । मैं तो शान्ति से मुनता रहा हूं। उनको ग्राप कहें कि वे .. बोलें नहीं। मैं जब बोलता हंतो हल्ला करते हैं। इनको भ्राप कहें कि हल्ला न करें।

शब्यक्ष महोदय: स्वामी जी को सत्कार से सूना जाए।

भी रामेश्वरानन्द । हमने प्राचीन जो राजनीति थी, उसके बारे में पढ़ा है :

अविश्वस्ते विश्वस्ति मढचेता नराधम : जो मनिश्वासी का विश्वास करता है वह मृद होता है। सारे हाउस को पता है सारी दृतिया को पता है इस बात का। आप मेरी बात का उत्तर हैं।

शेख अब्दुल्ला को जेल में रखा गया **वा** और बिना दण्ड दिये उसको छोड दिया गया श्रीर उसके बाद उसे विदेशों में जाने का पार पत्न दे दिया गया। इस देश की वहां बदनामी करने के लिए उसे लम्बी चौडी राशि भी दे दी गई ताकि वह जितनी चाहे हमारी बदनामी कर सके। यह सब सरकार ने जानबुझ कर किया। ग्राप कहते हैं कि हम उसको चीन नहीं जाने देंगे। ये क्या करेंगे अध्यक्ष महोदय, अगर चीन जा कर वह चीन की सेना का नेता बन कर काश्मीर पर ब्राक्रमण कर दे, तो ? सरकार उसको कैसे जाने से रोक सकेगी?

ग्रध्यका महोदय : ग्राप ग्रपने दल के लीडर से यह सवाल कीजिये।

Shri P. R. Chakraverti (Dhanbad): In the context of the unreserved statement of of Sheikh Abdullah that 'I have not made any new statement outside India, that I did not in India', how far were the Government justified in extending to him facilities of passport beyond the countries which are included within the Hai pilgrimage?

Shri Swaran Singh: In the first instance, that has nothing to do with the meeting of Sheikh Abdullah.

Mr. Speaker: Therefore, it need not be answered.

भी हुकम चन्द कछ्वाय: मेर एक व्यवस्था का प्रश्न है....

ग्रध्यका महोदय : व्यवस्था का प्रवत कैसे उठ सकता है, स्राप सपनी बात को किसी भ्रौर रूप में....

भी हकम चन्द कछवाय : फ़ांस न्युज एजंसी जो भारत के खिलाफ़ प्रचार करती है और माननीय श्री दिनेश सिंह जी ने जो वानिंग.....

श्रध्यक्ष महोदय : किसी एजेंसी को **ग्र**गर वह भारत के खिलाफ काम करती है इस में मैं कैसे ले लं? ग्राप ग्रलहदा नोटिस दीजिये और कार्यवाई की जाएगी। भ्रापको मैं बार बार कह रहा हं लेकिन भ्राप मानते ही नहीं हैं।

श्री हकम चन्द कछवाय: वह व्यक्ति जो यहां नियक्त है और जो यहां पालियामेंट में बिल्कुल रहता भी नहीं है, विदेशों में मूमता है ग्रीर शेख ग्रब्दल्ला को प्रोत्साहन .. देता है और हमारे दिनेश सिंह जी ने इस हाउस में वानिगदी थी, क्या सरकार उसकी गतिविधियों पर कोई प्रतिवन्ध चाहती है

महोदय: उसका सवःल बहां कैसे लेसकता हं ?

Sheikh Abdullah and Chinese Premier (Adj. M. and C. A.)

श्री प्रकाशबीर जास्त्री: जो अनुरोध मैं करने जा रहा हूं उसको आप जार शान्ति के साथ सुन लें। सदन के 47 मानन य सदस्त्रों की भावनामों से आप अवगत हो चुके हैं। अभी आपने कुछ आवश्यक प्रश्नों की अनुमित इसलिये नहीं दी कि वे कालिंग एटेंगन नोटिस की जो भाषा थी उसके बाहर के थे। इस प्रश्न पर देश में और सदन में जो रोष है और सदन की जो भावनायें हैं आप उनसे परिचित हो गये हैं। डिवेट की आप किसी न किसी रूप में इस विषय पर अनुमित अवश्य दें।

श्री बागड़ी: बस मैं इसी की ताईद करने के लिए खड़ा हुआ हूं। गो सरकार के अन्दर भी इस पर बड़ी चर्चा है और जो कांग्रेस के सदस्य हैं वह भी बेचारे इस से बड़े असन्तुष्ट हैं, वह सिर्फ ब्हिप के नाते से......

अध्यक्ष महोदय : ग्रार्डर, ग्रार्डर । अप्रज आप बैठ जाइये । ग्राप इसी की ताईद करना चाहते हैं ।

श्री बागड़ी: इस के ऊपर जरा कुछ और बहस और चर्चा चले ताकि हिन्दुस्तान के अन्दर एक विश्वास की भावना पैदा हो, वर्ना इस सवाल को ले कर हिन्दुस्तान की जनता में एक वड़ी धशान्ति और अविश्वास सा है।

श्रीक्तों बिजय लक्ष्म पंडित (फूलपुर) : श्रध्यक्ष महोदय, इस बात को हम लोग, श्रीर सारा देश, मंजूर करता है कि एक शोचनीय समस्या हो गई है शेख श्रब्दुल्ला के बाहर जांने से । मगर क्या हम लोग इसे बहुत बढ़ा नहीं रहे हैं घड़ी घड़ी उन की चर्चा कर के श्रीर फिर यह इजाजत मांग करके कि इस के ऊपर बड़ा लम्बा डिवेट ो । गवनेंमेंट ने बहुत सफाई से कह दिया है कि जो कुछ भी हो सकता है वह किया जा

रहा है प्रींर ग्राइन्या जैसी भी शक्स होनी उस का सामना किया जायेगा । अब बार बार इस विषय को दोहराकर संसार के प्रवर्शों में इस कं चर्चा को बढ़ा रहे हैं। शेख अब्दुल्ला को चीन का सेनापित तो नहीं मगर कोई ऊंचा दर्जा हम ही देर हैं। मैं सरकार से पूछना चाहती हूं कि मान लीजिये थोड़ी देर के लिए कि शेख अब्दुल्ला चीन चले भी जायें या ग्रगर मर्जी हो तो स्पंस में भी चले जायें तो क्या इससे हमारी नीति काश्मीर के बारे में बदलने वाली है। यह नीति सरकार बतला चकी है। ग्रीर स्थिर नीति है—फिर हमें ग्रीधक भय नहीं होना चाहिये।

श्री मचु लिमयं: क्या विजय लक्ष्मी जीको अनुशासित किया गया है?

प्रध्यक्ष महोदय : अब आप बैठ जाइये। मैंने आप को इजाजत दी है और आप बोल चुके हैं। आप बार बार रूकावट न डाले।

श्री बागड़ी : ग्रध्यक्ष महोदय, . .

ग्राप्यक्ष महोदय: मैंने ग्राप से कहा है कि ग्राप बैठ जाइये। श्रं भगत (Interruptions)

13.03 hrs.

PAPERS LAID ON THE TABLE

Income-tax (Fourth Amendment)
Rules

The Deputy Minister In the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shri Bhagat, I beg to lay on the Table a copy of the Income-tax (Fourth Amendment) Rules, 1965, published in Notification No. S.O. 1086 dated the 30th March, 1965, under section 296 of the Incometax Act, 1961.

[Placed in Library, see No. LT-4133/65].